श्रा गया, खास तौर से भेजा नही गया था, श्रौर श्रगर वह न स्राता, तो यह जहाज डूब जाता?

Oral Answers

श्री शाहनवाज खां: इसका कोई खतरा नही था।

*379. [Transferred to the list of questions for 18th December, 1956 as Unstarred Question No. 216B.]

व्यापार निगम तथा गैर-निर्वात राज्य कोटाधारियों में माल के डिब्बों का बंटवारा

*३८० श्री नवाब सिंह चौहान: क्या रेल मंत्री यह बताने की कृपा करेगे कि:

- (क) १९५५-५६ में दक्षिण-पूर्वी रेलवे के बारविल बडा जमदा स्टेशन से कलकत्ता पोर्ट तक राज्य-व्यापार-निगम तथा गैर-निर्यात को ग्रलग-ग्रलग कितने माल कोटाधारियो डिब्बें दिये गये ; ग्रौर
- (ख) यह माल डिब्बे किस ग्राधार पर बांटे जाते हैं ?

† ALLOTMENT OF WAGONS TO THE STATE TRADING CORPORATION AND Non-Export Quota Holders

*380. **NAWAB** Shri SINGH CHAUHAN: Will the Minister for RAILWAYS be pleased to state:

- (a) the number of wagons allotted to the State Trading Corporation and the non-export quota holders separately from Barbil Barajamda station on the South-Eastern Railway to the port of Calcutta in the year 1955-56; and
- (b) the basis on which the wagons were so allotted?]

रेलवे तथा परिवहन उपमंत्री (श्री शाहनवाज **कां):** (क) अगस्त से लेकर नवंबर, १९५६ तक स्टेट ट्रेडिंग कारपोरेशन (State Trading Corporation) को बारबिल जमदा क्षेत्र से कलकत्ता बदरगाह को कच्चा लोहा भेजने के लिये १८५८ माल-डिब्बे दिये गवे। जिन लोगों के पास बाहर कच्चा लोहा भेजने का कोटा नही था, उन्हे डिब्बे नही दिये गये ।

(ख) कच्चे लोहे का कोटा मुख्य ग्रायात-निर्यात नियत्रक (Chief Controller of Exports and Imports) द्वारा दिया जाता है ग्रौर इसी कोटे के ग्रनुसार बाहर कच्चा लोहा भेजने के लिये माल डिब्बो का इन्तजाम किया जाता है। जितने माल-डिब्बे लदान के लिये मिलते है, उन्हें कोटे के ग्रनुपात से कोटा-धारियो को दिया जाता है। जिन लोगो के पास बाहर माल भेजने का कोटा नहीं होता. वे माल-डिब्बे पाने के हकदार नही होते ।

to Questions

SHRI M. VALIULLA: Could we have the answer in English also?

श्री नवाब सिंह चौहानै: क्या कारण है कि मिर्फ बाहर भेजने वालो को ये डिब्बे दिये जाते **है** ग्रौर जो ग्रपना माल कलकत्ता भेजते है ग्रौर जिस की देश मे खपत होती है, उनको ये डिब्बे नही दिये जाते है ?

Mr. CHAIRMAN: Before you give the answer to this supplementary question, kindly read out the main answer in English also. Mr. Valiulla asked for it.

SHRI SHAH NAWAZ KHAN: (a) During the period from August to November, 1956, 1858 wagons were allotted to the State Trading Corporation for ore traffic from Barabil-Barajamda area to Calcutta port. No allotted to non-export wagons were quota-holders.

(b) The movement of ores for export is governed by quotas issued by the Chief Controller of Imports and Exports. Wagons available for loading are allotted to quota-holders prorata to the quotas allotted to them.

Non-export quota-holders do not have any quotas for exports and therefore are not eligible for wagon allotment.

श्री नवाब सिंह चौहान: मेरा प्रश्न यह था कि क्या वजह है कि ग्राप नान-कोटा-होल्डर्स को वैगस नही देते है स्रौर उनको देते है ?

श्री शाहनवाज खां: यह जो पालिसी है, वह मिनिस्ट्री श्राफ कामर्स ने तय की है। **हम** उन्ही की हिदायत के मृताबिक चलते हैं।

[†]English translation.

SHRI MAHESWAR NAIK: May I know, Sir whether any quota is allotted to the mine owners and whether any wagons are given to mine owners, as against the State Trading Corporation? And what is the percentage which is allotted to the mine owners?

Oral Answers

SHRI SHAH NAWAZ KHAN: I shall require notice for that,

SHRI M. VALIULLA: Was there any other agency which had quota apart from the State Trading Corporation?

SHRI SHAH NAWAZ KHAN: Yes, the mine owners.

SHRI M. GOVINDA REDDY: May I know, Sir, whether, during this period August to November, 1956. there were no applications for wagons or whether it is the policy allot to non-quota-holders?

SHRI SHAH NAWAZ KHAN: There were quite a number of applihave been cations, but allotments made only to quota-holders.

SHRI M. GOVINDA REDDY: Can I have the number of applications?

SHAH NAWAZ KHAN: Shri I shall require notice.

SHRI MAHESWAR NAIK: The hon. Deputy Minister said that he had certain applications for wagons. May I know whether mine owners at all applied for such quota of wagons?

SHRI SHAH NAWAZ KHAN: A large number of people applied for them, but the wagons were allotted only to those persons who had export permits.

MANUFACTURE OF FRUIT PRODUCTS UNDER UNHYGIENIC CONDITIONS AND WITHOUT VALID LICENCES

*381. SHRIMATI SAVITRY DEVI NIGAM: Will the Minister for Food AND AGRICULTURE be pleased to state the number of cases in which action

taken by the Agricultural was Marketing Adviser to the Government of India against those firms which were manufacturing fruit products in unhygienic conditions and being in possession of valid licences during the years 1954-55 and 1955-56?

THE MINISTER FOR AGRICUL-TURE (Dr. P. S. DESHMUKH): statement is placed on the Table of Sabha. [See Appendix Annexure No. 98.1

SAVITRY SHRIMATI DEVI NIGAM: May I know if the Government has got published the names of such concerns, so that the people may not use already distributed fruits?

Dr. P. S. DESHMUKH. I do not know what my hon, friend wants, I do not think we have taken any steps to publicise the names of those persons, but I will look into it.

SHRIMATI SAVITRY DEVI NIGAM: May I know what action Government has taken to stop the sale of those fruit products which were already distributed to the various retail shops?

Dr. P. S. DESHMUKH: We take care that the fruit is properly manufactured by repeated visits to the firms and so on. In case before detection something has been distributed. I cannot say exactly what steps have been raken.

SAVITRY Shrimati DEVI NIGAM: May I know if the Government is aware that in spite of the action taken by the Agricultural Marketing Adviser to the Government, such bogus concerns are still producing tinned and canned fruits here in Delhi?

Dr. P. S. DESHMUKH: We are trying to enforce the licensing system which we have evolved and it is our intention to see that no bogus concerns spring up for manufacture.

SAVITRY **DEVI** SHRIMATI NIGAM: In this statement it has been